

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 20/(MAH)/2012  
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE PARTIES:

Mr. Babulal K. Jain  
V/s.

M/s. Neon Laboratories Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1	Anupam Surve	Advocate	
2	<i>i/b Crawford Bayley &amp; Co. for Respondent.</i> <i>i/b. M/s. Chitnis &amp; Co. &amp; Mr. Sumit Nair</i> Dharmika Patel	Advocate	
3	Mr. Vinayak S. Vengurlekar	Advocate	
	<i>i/b. M/s. Crawford Bayley &amp; Co.</i>	for Resp. Nos. 1 to 4	
4	Mr. Aniket Katre	Ad - 11 -	
5	Mr. V. K. Jain	Resp. 2	
6	Mr. P. K. Jain	Resp. 3	
7	Mr. A. U. Jain	Resp. 4	
8	Mr. Mukesh Jain	Resp. 5	
9	Mr. A. K. Jain	Resp. 6	
10	Mrs. C. U. Jain	Resp. 7	
11	Mrs. M. A. Jain	Resp. 8	
12	Mrs. B. P. Jain	Resp. 9	
13	Mr. Rahul A. Jain	Resp. 10	
14	Ms. Prachi P. Jain	Resp. 11	
15	Mr. Misal P. Jain	Resp. 12	
17	Ms. Nayati P. Jain	Resp. 13	
18	Mr. Rohan A. Jain	Resp. 14	
19	<del>Mr. Pravin K. Jain</del>	<del>Resp. 15</del>	

*[Signature]*  
Dharmika  
30/03/2017

*[Signature]*  
30-03-2017

*[Signature]*  
Aniket

*[Signature]*  
V.K. Jain

*[Signature]*  
C. U. Jain

Meena A. Jain.  
Bharti P. Jain

*[Signature]*  
Prachi P. Jain  
*[Signature]*  
Rohan

Babulal K Jain B...

Mohan B Jain Hain

Kanala Jain KANALA

Manish B Jain Manish

Sangeta M Jain Sangeta

Aarya M Jain PORT Hain

(Contd---P.3)

**Order**

TCP 20/397-398/2012/NCLT/MB/MAH/2012

The parties in CP 20 of 2005 filed consent terms agreed between them with a prayer for disposal of this company petition in terms of the consent terms arrived at between the parties.

In view of the consent terms filed before this bench along with a prayer for disposal of this company petition, this bench hereby disposes of this company petition by making the consent terms as part of this order.

All Miscellaneous Applications, if any, pending in this case are hereby closed as prayed for.

Accordingly, this company petition is disposed of.

Sd/-

**B.S.V. PRAKASH KUMAR**

Member (Judicial)

Sd/-

**V. NALLASENAPATHY**

Member (Technical)